

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 16
IA No.1480/22**

**in
CP (IB) No. 522/Chd/Hry/2019
(Admitted)**

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Sentinel Consultants Pvt. Ltd. ...Petitioner-Financial Creditor

Vs.

Hyper HR Nucleus
Solutions Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Ankit Sharma, Advocate for the applicant- Resolution professional in IA No.1480/22

In view of letter dated 03.11.2022 submitted by The Company Law Tribunal Bar Association, the Advocates have abstained from Court work today.

Learned counsel for the applicant is directed to fill up the convenience proforma, devised by this Bench for application of liquidation within two weeks. List on 06.12.2022.

SD/-
(Prasanta Kumar Mohanty)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

3 November, 2022
DS